

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A NO. 1277 OF 2024

**IN THE MATTER OF:**

VARUN GULATI ...APPLICANT

Versus

CPCB & ORS ...RESPONDENTS

**OBJECTIONS ON BEHALF OF THE APPLICANT  
TO THE REPORT OF MCD DATED 15.10.2025 &  
REPORT OF DPCC DATED 22.10.2025**

(FOR INDEX: - Kindly See Inside)

New Delhi  
Dated: 19.01.2026

*Shariq*

*Mansi*

**S.A ZAIDI & MANSI CHAHAL**  
ADVOCATE

CHAMBER NO- 7, TRISHUL TOWER  
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**FILED BY:**

New Delhi

Dated: 19.01.2026

*Shamir*  
*Mansi*  
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TO THE REPORT OF MCD DATED 15.10.2025 &  
REPORT OF DPCC DATED 22.10.2025**

**MOST RESPECTFULLY SHOWETH:**

1. That the above captioned original application is pending for adjudication before this Honourable Tribunal and is coming up for hearing on 21.01.2026.
2. That the present objections are being filed on behalf of the Applicant, in response to the Action Taken Report filed by the Municipal Corporation of Delhi (MCD) dated 15.10.2025 and the Additional Status Report filed by the Delhi Pollution Control

Committee (DPCC) dated 22.10.2025. The Applicant denies the correctness and completeness of the said reports except to the extent specifically admitted herein.

3. That at the outset, the Applicant places on record the Joint Inspection Report dated 31.10.2025, which is being annexed and relied upon. The said report has been prepared by the Joint Inspecting Team itself comprising of DPCC, MCD, BSES & Delhi Police and clearly records serious procedural lapses, lack of coordination, and obstruction during inspections. Shockingly, this crucial report has not been brought on record by any of the Respondent authorities, despite being directly relevant to the present proceedings.

**The True Copy of the Joint inspection report dated 31.10.2025 is annexed herewith and marked as ANNEXURE A/1.**

4. The Joint Inspection Report dated 31.10.2025 clearly records that inspections were not conducted in a fair, free, and effective manner due to lack of cooperation among the members of the Joint Inspecting Committee, Absence or non-participation of concerned officials during inspections and Failure to carry out comprehensive verification of all operating units.
5. That the Action Taken Report filed by the Municipal Corporation of Delhi, is misleading and merely an eyewash, as it seeks to show compliance after considerable delay while deliberately overlooking serious and repeated failures in inspection and enforcement. Although MCD admits a lapse in not sealing one unit and claims to have taken internal disciplinary action, it suppresses the fact that such failures are of a continuing pattern, which has repeatedly allowed

illegal and polluting units to operate unchecked within residential areas.

6. That the Additional Status Report filed by DPCC is equally vague, as it merely lists issuance of notices and directions without addressing the ground realities recorded in the Joint Inspection Report dated 31.10.2025. The DPCC report fails to disclose that inspections were frequently disrupted due to external interference and lack of inter-departmental coordination, as categorically stated in the Joint Inspection Report. Moreover, the DPCC has also failed to ensure effective closure of non-compliant units, allowing them to continue operations within residential localities, thereby exposing residents to serious environmental and health hazards.

7. The Applicant submits that even as on date, several polluting units continue to operate illegally inside the residential areas, in gross violation of

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the environmental laws, and repeated orders of this Hon'ble Tribunal. The reports of MCD & DPCC is silent on this continuing illegality.

8. That it is further submitted that there are serious lapses during the inspections. Whenever the joint inspecting team reaches the site for inspection, the unit owners start agitation, create obstruction, and do not allow the Joint Committee to conduct inspections properly. Despite this being a recurring issue, no coercive measures are taken, rendering the entire inspection exercise meaningless.

9. That furthermore, the Applicant places on record a Police Complaint dated 31.12.2025 lodged by one of the officers of BSES, which clearly states that during conducting inspection of the units in area in question on 31.12.2025, he and his team was obstructed, threatened, and prevented from performing their lawful duties during inspections.

Also, one of his team members suffered severe head injury, caused due to attack by one of the unit owners. The complaint corroborates the Applicant's consistent stand that unit owners routinely resort to agitation and intimidation to obstruct inspection of the units in that area.

**The True Copy of the police Complaint dated 31.12.2025 lodged by BSES is annexed herewith and marked as ANNEXURE A/2.**

- 10.** That the continued operation of these units, despite repeated inspections and reports, demonstrates regulatory failure, and lack of seriousness on part of the Respondent authorities.
- 11.** That the applicant herein prays from this Honourable tribunal for urgent and stringent action against all illegal and polluting industrial units operating in residential areas of Village

9  
Gamri, which are operating at the cost of the environment.

12. That the present objections to the report of MCD & DPCC are being made bonafide in the interest of Justice.

Dated:....01.2026  
New Delhi

Applicant  
Through

*Shariq* *Mansi*  
**S.A. ZAIDI & MANSI CHAHAL**  
Advocates  
Chamber No-7, Trishul Tower  
Kaushambi, Ghaziabad, U.P

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**O.A. No. 1277 OF 2024**

**IN THE MATTER OF**

VARUN GULATI

.....APPLICANT

VERSUS

CENTRAL POLLUTION CONTROL BOARD & ORS.

....RESPONDENTS

**AFFIDAVIT**

I Varun Gulati S/o Late Shri R.P. Gulati R/o A-66, 1<sup>st</sup> Floor, Ganesh Nagar, Tilak Nagar, New Delhi, presently at New Delhi do here by solemnly affirm and declare as under:

1. That I am the Applicant in the above noted case

therefore I am fully conversant with the fact of the case

I am competent to sign and swear this Affidavit.

2. That the accompanying Objections has been drafted by

my counsel and the same has been read over and explain

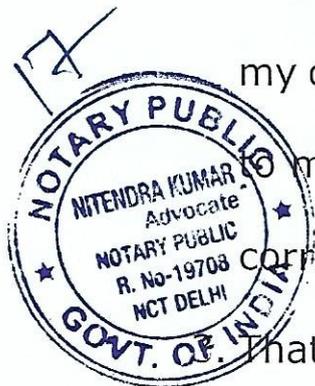
me and I say and declare that the same are true and

correct.

That the Contents of accompanying Objections be read

as part and parcel of this affidavit as the same are not

repeated herewith for the sake of brevity.



11

*jeel*

DEPONENT

**VERIFICATION**

11 9 JAN 2026

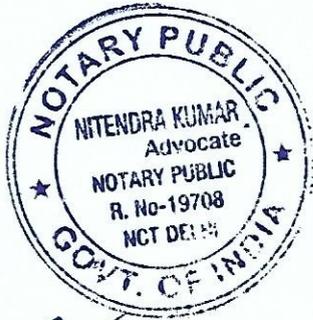
Verified at Delhi on this \_\_\_\_\_ day of \_\_\_\_\_, 2026 that the contents of my above Affidavit are true and correct to my knowledge and nothing material has been concealed there from.

*jeel*

DEPONENT

11 9 JAN 2026

I Identified the deponent who signed in my presence



17

CERTIFIED THAT DEPONENT	
Sh./Ms.....	Age.....
S/o, W/o, D/o.....	
R/o.....	
Identified by.....	
has.....	
On.....	
at.....	
in the presence of.....	
 NITENDRA KUMAR, NOTARY PUBLIC Govt. of India, DELHI	

JOINT INSPECTION REPORT

Joint inspection team consisting of officials from MCD, DPCC, BSES and Delhi Police (P.S. Jafrabad) visited the area of Ghonda village on 31.10.2025 regarding inspection of illegal air/ water polluting units/ industries operating in non-conforming area. Following 03 units were visited by joint inspection team:

S.No.	Name and Address of Unit / Industry	Activity	Remarks
1	Sh. Vishal S/o Sh. Mahkar V-100, Kh.No. 65, Dispensary wali Gali, Arvind Nagar, Ghonda, Delhi- 110053.	Couldn't be ascertained	Unit found locked and property owner refused to open the lock & crowd including ladies started agitating and abusing the joint inspection team in presence of police personnel.
2	Sh. Vikram Singh V-106, Kh.No. 79, Dispensary wali Gali, Arvind Nagar, Ghonda, Delhi- 110053.	Couldn't be ascertained	Unit found locked and property owner refused to open the lock.
3	Sh. Arun V-155, Dispensary wali Gali, Arvind Nagar, Ghonda, Delhi-110053.	Couldn't be ascertained	Unit found locked and property owner refused to open the lock.

**Remarks:**

1. It was observed that wherever joint team visited for inspection, unit / property owner locks down their premises and always refuses to open the lock to block the joint team from conducting inspection.
2. During inspection there is always no clarity regarding how to proceed when unit owner refuses to open the lock and start to agitate by arranging crowd including ladies in aggressive manner and using foul language.
3. When joint team wanted to break open the lock, police personnel refused to allow the same in absence of clear orders. The basic problem here is that the people never cooperate for inspection and instead start to agitate in aggressive manner and arranges crowd including ladies to threaten the inspecting officials.
4. Joint team is of the view that being a sensitive area, a clear and justified inspection order may be issued by competent authority that in case if any suspicious illegal polluting activity (Air/ Water) being carried out at any premises, and unit/ premise owner refuses to open the lock, the joint inspection team may break open the lock to verify the activity

being carried out at the unit/ premises under suspicion. Roles of inspecting officials (from each department) may also be clearly mentioned in inspection notice/order to avoid unnecessary confusion while inspection is being done.

*Pooj*  
Rajyank Khatri  
JEE  
DPCC

*Rohit*  
CRAKESH KUMAR  
LP  
MCD

*Vaun Jumar*  
A.D. V. P.  
BSES

*Refused to sign*  
Delhi Police

सेवा में,

दिनांक: 31.12.2025

सम्माननीय S.H.O. महोदय

जफराबाद पुलिस थाना

दिल्ली - 110053



विषय : शिकायत विरुद्ध आयुष तिवारी, अमन तिवारी, व उनके अन्य साथियों द्वारा प्रार्थी व प्रार्थी के साथियों पर जान लेवा हमला करने व जान से मारने की धमकी देने तथा BSES की गाड़ी को क्षतिग्रस्त करने के संबंध में शिकायत पत्र।

महोदय,

विनम्र निवेदन यह है कि प्रार्थी वरुण कुमार बीएसईएस में AS.V.P. के पद पर C-10 यमुना विहार दिल्ली-53 में कार्यरत हूँ। आज दिनांक 31.12.2025, प्रार्थी अपने अन्य साथियों प्रशान्त पटेल (A.M.), अजय सिंह (Sr. A.M.), गीता रानी (lady Guard), श्रीपाल (ड्राइवर) व अपने लाइन स्टॉफ के साथ जाफराबाद थाने में आमद करा कर जफराबाद पुलिस अधिकारियों हेड कांस्टेबल फ़रमान, कांस्टेबल मोनवीर, कांस्टेबल शुभम, व लेडी कांस्टेबल मोनिका के साथ बिजली के अवैध तारों को काटने के लिए अरविंद नगर के एरिया में गए। अवैध तारों को काटने व निरीक्षण करने के पश्चात जब प्रार्थी अपने उपरोक्त साथियों तथा पुलिस के अधिकारियों के साथ BSES की गाड़ी DL1CAG7036 में अपने ऑफिस के लिए वापस आ रहे थे तभी अचानक उपरोक्त आयुष तिवारी, अमन तिवारी, ऋषभ अपने अन्य साथियों के साथ आ गए तथा प्रार्थी को जान से मारने की नीयत से ईट से हमला कर दिया जो कि ईट गाड़ी के शीशे को तोड़ते हुए उपरोक्त लेडी कांस्टेबल के सर पर लगी जिससे कांस्टेबल मोनिका का सिर फट गया और खून निकलने लगा, सिर पर ईट लगते हुए ईट ड्राइवर के पैर पर गिरी। ईट मारकर आयुष तिवारी और उसके साथी अमन तिवारी व ऋषभ वहां से भाग गए। यह सारी घटना वहां पर लगे हुए CCTV वीडियो में कवर हुई है।

Varun Kumar

इससे पहले भी अमन तिवारी ने अपने साथियों प्रवीन कुमार, आनंद कुमार, बिलाल के साथ दिल्ली पुलिस की मौजूदगी में बीएससी से कर्मचारियों पर जानलेवा हमला किया था जिसका FIR NO. 627 न्यू उस्मानपुर थाने में दर्ज है। इससे पहले दिनांक 17.12.2025 को भी उपरोक्त ऋषभ ने मुझे जान से मारने की धमकी दी थी, और उसी को अंजाम देने के लिए आज उपरोक्त लोगों ने मिलकर मुझपर व मेरे उपरोक्त साथियों पर हमला किया है।

महोदय, उपरोक्त अपराधीगण प्रार्थी पर बार-बार जानलेवा हमला इसलिए करते हैं ताकि प्रार्थी व उसके उपरोक्त साथीगण उनके एरिया में निरीक्षण करना छोड़ दे ताकि वह अवैध रूप से बिना किसी रोक-टोक के बिजली चोरी करके अवैध फैक्ट्रियां चला सके।

उपरोक्त अपराधीगणों ने प्रार्थी व उसके अन्य साथियों पर उस समय हमला किया जब प्रार्थी अपना कर्तव्य public servant के रूप में निर्वहन कर रहे थे, क्योंकि BSES YPL दिल्ली सरकार के साथ JOINT VENTURE है तथा दिल्ली सरकार के नियमों के अनुसार बिजली सप्लाई करता है।

अतः महोदय से विनम्र निवेदन है कि उपरोक्त अपराधीगणों व उनके अन्य साथी के खिलाफ उचित कानूनी कार्यवाही करते हुए प्रार्थी व उसके उपरोक्त साथियों की जान माल की रक्षा की जाए। आपकी अति कृपा होगी।

Copy to :

1. The Commissioner of Delhi Police  
Jai Singh Road, Delhi-02
2. The DCP, Distt. Shahdara Delhi,  
GTB Enclave, Shahdara Delhi.

प्रार्थी

Varun Kumar, ASVP

BSES Yamuna Power Ltd.  
Office At: C-10, Yamuna Vihar,  
Delhi.

Er. Varun Kumar  
ASVP  
(O&M) YVR  
Emp. No. 40137520  
BSES Yamuna Power Limited  
(A Joint Venture with Govt. of NCT of Delhi)